

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

O.A.No.351 of 1999.

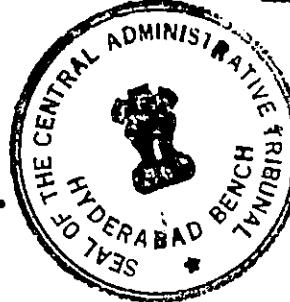
DATE OF ORDER: 29-9-1999.

Between:

Anumakonda Bangaramma.

...Applicant

a n d



1. The General Manager,
S.C. Railway, 3rd Floor,
Rail Nilayam, Secunderabad-500 371.
2. The Divisional Engineer (West),
S.C. Railway, Divisional Offices,
Vijayawada-520 001.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS :: Mr.C.Venkata Malla Reddy

CCRAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

: O R D E R :

ORAL ORDER (PER HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN).

Heard Ms.Parvathi for Mr.S.Ramakrishna Rao, learned Counsel for the Applicant and Mr.Venugopal for Mr.C.Venkata Malla Reddy, learned Standing Counsel for the Respondents.

.....2

-2-

2. The respondents are sought to be directed in this OA to engage the applicant as Casual Labour (fresh phase) as ^{as evident from the} administered by the instructions contained in the Railway Board Lr.No.E(NG)-II/96/RC-1/85, dated 17-10-1997 by declaring the inaction on the part of the respondents to be illegal and void.

3. It is submitted by the learned Counsel for the Applicant that a representation in this regard has already been made to the Respondent No.1, copy of which is appearing at Annexure.A-VIII, page 18 of the OA dated 14-4-1998. However, the same has not been disposed of so far by the respondents and therefore it became necessary for the applicant to approach this Tribunal with this OA.

4. The learned Standing Counsel Mr.Venugopal for the Respondents makes a statement that there could be no objection if a direction is given to the respondents to dispose of the representation of the applicant by setting a time limit for that purpose. The learned Counsel for the Applicant also does not have any objection to the same.

5. Therefore this OA is disposed of with a direction to the Respondent No.1 to dispose of the representation of the applicant dated 14-4-1998 within two months from the date of receipt of a copy of this Order by passing a Speaking Order in that regard.

.....3

-3-

6. The OA is disposed of accordingly. No order as to costs.

Dawn
(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 29th day of September, 1999

Dictated in the Open Court

DSN

Dawn
DSN

1ST AND 2ND COURT

COPY TO :-

1. HDHNJ
2. HRRN M (A)
3. HESUP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY: *✓* CHECKED BY: *✓*
COMPARED BY: *✓* APPROVED BY: *✓* 11/10/99

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN.)

THE HON'BLE MR. S. S. JAI PARAMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 29/10/99

MA/RA/CP.NO.

IN

OA. No. 351/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

फेन्ड्रो अधिकारिक अधिकारी
Central Administrative Tribunal
प्रेषण / DESPATCH

- 7 OCT 1999

HYDERABAD BENCH